



High Court of Tripura

Agartala

Order No. 22

Dated, Agartala, the 25th April, 2013

Hon'ble the Chief Justice has been pleased to order that all the Chief Judicial Magistrates/Sub-divisional Judicial Magistrates under the jurisdiction of the High Court of Tripura are hereby directed to furnish the following information along with the regular Monthly Jail Inspection Reports:

1. List of Under Trial Prisoners (for short, UTPs) who are in jail for more than 6 (six) months in connection with Summons cases.
2. List of UTPs who are in jail for a period of more than 1 (one) year with the following details:
 - a) PS Case No.
 - b) GR Case No.
 - c) Date of arrest/date of first remand ordered by the Court.
 - d) Offences alleged.
 - e) Whether Charge-sheet is filed in the Court or not.
3. List of UTPs in jail for more than 3 (three) months and Charge-sheet against them has not been filed.
4. List of UTPs in jail against whom Charge-sheets/Police Reports have not been filed by the Police within the period of limitation as provided in sub-section (2) of section 468, Cr.PC.
5. List of persons committed to prison by the Court under section 122, Cr.PC.
6. List of Non-Criminal Lunatic incarcerated in jail.
7. List of Criminal Lunatic incarcerated in jail, whether UTP or Convict.
8. List of Women and Children under protective custody.
9. List of Convicts who are in jail for the last 15 years.
10. List of Convicts (Male and Female separately) undergoing sentences in connection with offences punishable with imprisonment for a period less than 10 years.
11. List of Children staying in jail along with their Convict-mothers.

Contd...P/2

Further, the respective District & Sessions Judge under the jurisdiction of the High Court of Tripura is directed to compile and monitor the aforesaid reports on monthly basis and wherever it appears that a person in custody was entitled to be released, with or without condition, shall take appropriate step(s) in the matter.

A report in this regard be sent to this Registry for consideration on the administrative side.

This will come into force with immediate effect.

By Order,

Sdt

(M. Chakrabarti)
Registrar

Memo No.F. 40 (21)-HCT/BENCH/REGISTRY/2013 / 5422-5436

April 25, 2013

Copy to:

01. The District & Sessions Judge, West Tripura, Agartala/South Tripura, Udaipur/North Tripura, Kailashahar. They are requested to circulate the Order amongst the Chief Judicial Magistrates/Sub-Divisional Judicial Magistrates under their administrative control for necessary compliance;
02. The i/c. Joint Registrar, High Court of Tripura, Agartala;
03. The Deputy Registrar(s), High Court of Tripura, Agartala;
04. The Assistant Registrar(s), High Court of Tripura, Agartala;
05. The Librarian-cum-RO., High Court of Tripura, Agartala;
06. The Private Secretary to the Hon'ble the Chief Justice, High Court of Tripura, Agartala;
07. The Private Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
08. The Private Secretary to the Registrar, High Court of Tripura, Agartala;
09. The Superintendent(s), High Court of Tripura, Agartala;
10. The Sr. Grade Translator-cum-i/c. Paper Book Section, High Court of Tripura, Agartala;
11. The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
12. The Bench Sections, High Court of Tripura, Agartala;
13. The Bench Assistants, High Court of Tripura, Agartala;
14. Notice Board of the Court-house; and
15. Order File.

M
25.04.13

(M. Chakrabarti)
Registrar